

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-204/ND/2018
(CA No.193/C-III)/ND/2018)

In the matter of :

Tracebel Engineering (P) Ltd

....PETITIONER

Vs.

Cargo Solar Power (Gujarat) (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 07.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: -

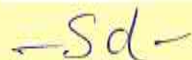
For the Respondent/Corporate Debtor :

For the Intervener : -

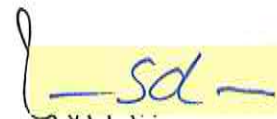
ORDER

Learned Counsel for the Applicant/Corporate Debtor is present in CA No.193/C-III/ND/2018 and it is represented that in relation to the application, he may be permitted to obtain instructions from the Corporate Debtor for withdrawal of the same. Taking into consideration the said representation of the Applicant/Corporate Debtor, the matter is posted for further consideration on 13.8.2018.

List on 13.8.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
07.8.2018